

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.50965 of 2019 (SM)

[Arising out of Order-in-Appeal No.BHO-EXCUS-001-APP-261-18-19 dated 31.10.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Customs and Central Excise, Bhopal (M.P.)]

M/s.Shapers Industries Limited

Plot No.3, Phase-III, New Industrial Area,
Mandideep, District-Raisen,
(M.P.)-462 046.

Appellant

VERSUS

**Commissioner of Central Goods &
Service Tax, Customs and Central Excise,**

GST Bhawan, 48, Administrative Area,
Arera Hills, Bhopal (M.P.)-462 011.

Respondent

APPEARANCE:

Shri Anil Kumar Mishra, Advocate for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51215/2021

DATE OF HEARING/DECISION:31.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 19.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

